

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 158 OF 2016

Dated: 16th November, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Lafarge India Ltd. Appellant(s)
Vs.
Chhattisgarh State Electricity Regulatory Commission & Änr. Respondent(s)

Counsel for the Appellant(s) : Mr. Gaurav Bahl
Ms. Asha Abrol
Ms. Aakanksha Kaul

Counsel for the Respondent(s) : Mr. C.K. Rai
Mr. Umesh Prasad for R-1

Mr. Apoorva Kurup
Mr. A..C. Boxipatro for R-2

ORDER

Learned counsel for the State Commission seeks three weeks time to file reply. He may file the same on or before 08.12.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 23.12.2016 after serving copy on the other side.

Learned counsel for the appellant states that he will be filing rejoinder to the reply filed by Respondent No.2 during course of the day in the Registry. He may file the same after serving copy on the other side.

List the matter on **16.01.2017**. In the meantime, pleadings be completed.

(I.J. Kapoor)
Technical Member
ts/vt

(Justice Ranjana P. Desai)
Chairperson